



सत्यमेव जयते

THE

COLLECTION

OF

MEGHALAYA ACTS

AND

ORDINANCES

FOR THE YEAR 1997

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MEGHALAYA ACT 1 OF 1997

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 21st March, 1997

(Published in the Gazette of Meghalaya, Extra-ordinary issue, dated 21st March, 1997)

An

Act

To authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of Meghalaya for the services of the financial year, 1996-97

Be it enacted by the Legislature of the State of Meghalaya in the Forty-eight Year of the Republic of India as follows:-

Short title and Commencement	1	(1) This Act may be called the Meghalaya Appropriation (No. I) Act, 1997
Withdrawal of Rs. 62,35,98,485 from and out of the Consolidated Fund of Meghalaya	2	From and out of the Consolidated Fund of Meghalaya there may be paid and applied sums not exceeding those specified in column (3) of the schedule amounting the aggregate to the sum of rupees sixty two crores, thirty-five lakhs, ninety eight thousand four hundred eighty five towards defraying the several charges which will come in the course of payment during the financial year 1996-97 in respect of the services specified in column (2) of the Schedule.
Appropriation	3	The sums authorised to be paid and applied from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purpose expressed in the scheduled in relation to the said year

SCHEDULE

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
1.	2011-Parliament/State/Union Territory legislature	Revenue	8,00,000	8,00,000
	2058-Stationery and Printing 4058-Capital Outlay on Printing And Stationery	Capital
2.	2012-Governor	Revenue	15,70,582	15,70,582
3.	2013-Council of Ministers 2070-Other Administrative Service etc	Revenue
4.	2014-Administration of..... Justice	Revenue	8,31,000	8,31,000
5.	2015-Elections	Revenue
6.	2029-Land Revenue				
	2245-Relief on account of Natural Calamities	Revenue	10,00,00,000	10,00,00,000
	2250-Other Social Services				
	3475-Other General Economic Services				
	6225-Loans for Welfare of Scheduled castes, Sche- Duled Tribes and other backward classes.	Capital
	6250-Loans for Other Social Services				
	6401-Loans for Crop Husban dry				

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SCHEDULE

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by	Charged on	Total
		The	the Consolidated	
		Assembly	Fund	
		Rs.	Rs.	Rs.
7.	2030-Stamps and Registration Revenue	2,11,460	2,11,460
8.	2039-State Excise Revenue	21,60,000	21,60,000
	2040-Sales Tax			
9.	2045-Other Taxes and Duties Revenue On Commodities and Services	20,39,036	20,39,036
	2041-Taxes on Vehicles			
	2070-Other Administrative Ser- Vices etc	61,16,582	61,16,582
10.	3055-Roads & Transport			
	5053-Capital Outlay on Civil Aviation			
	5055-Capital Outlay on Roads Transport

SCHEDULE

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
	2045-Other Taxes and Duties On Commodities and Ser- Vices				
	2501-Special Programme for Rural Development	Revenue	1,40,26,500	1,40,26,500
11.	2801-Power 2810-Non-conventional Sources of Energy				
	6801-Loans for Power Projects	Capital
12.	2047-Other Fiscal Service	Revenue
	2048-Appropriation for Reduction Or avoidance of debt	Revenue
	2049-Interest Payments	Revenue
	2051-Public Service Commission	Revenue	9,28,640	9,28,640
	2052-Secretariat General Services				
13.	2251-Secretariat Social Services	Revenue	7,81,500	7,81,500
	3451-Secretariat Economic Services				
	5275-Capital Outlay on other Communication Services	Capital
14.	2053-District Administration	Revenue	52,44,999	52,44,999
15.	2054-Treasury and Accounts Administration	Revenue	40,69,317	40,69,317

SCHEDULE

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
	2055-Police			
	2070-Other administrative Service			
16.	2216-Housing	Revenue	2,00,00,000
	4059-Capital Outlay on Public Work			2,00,00,000
	4216-Capital Outlay on Housing	Capital
17.	2059-Jails	Revenue	20,60,173
	4059-Capital Outlay on Public Works	Capital
	2058-Stationery and Printing	Revenue	43,10,658
18.	4058-Capital Outlay on Stationery And Printing			43,10,658
	4216-Capital Outlay on Housing	Capital

SCHEDULE

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
	2052-Secretariat General Services			
	2059-Public Works			
	2203-Technical Education	Revenue	95,00,000 95,00,000
	2204-Sports and Youth Services			
	2205-Art and Cultural			
	2216-Housing			
19.	4059-Capital Outlay on Public Works			
	4202-Capital Outlay on Education, Art and Culture			
	4210-Capital Outlay on Medical and Public Health			
	4216-Capital Outlay on Housing	Capital 23,40,000	23,40,000
	4403-Capital Outlay on Animal Husbandry			
	4404-Capital Outlay on Dairy Development			
	2070-Other Administrative Services etc.	Revenue	1,14,85,1771,14,85,177
20.	4059-Capital Outlay on Public Works	Capital

SCHEDULE

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
21.	2075-Miscellaneous General Services				
	2202-General Education				
	2203-Technical Education				
	2204-Sport and Youth Services				
	2205-Art and Culture	Revenue	3,50,00,000	3,50,00,000
	2236-Nutrition				
	3425-Other Scientific Research				
	3354-Census Survey and Statistics				
	4202-Capital Outlay on Education, Art and Culture				
	4204-Capital Outlay on Education, Sports, Art and Cultures				
22.	6202-Loans for Education, Art And Culture	Capital
	2070-Other Administrative Services etc	Revenue	28,12,749	28,12,749
23.	2216-Housing				
	2070- Other Administrative Services etc	Revenue	54,661	54,661
24.	2071-Pension and other Retirement Benefits.	Revenue

SCHEDULE

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
25.	2075-Miscellaneous General Service	Revenue
	2210-Medical and Public Health			
	2211-Family Welfare	Revenue	4,04,45,883	4,04,45,883
26.	4210-Capital Outlay on Medical and Public Health			
	4211-Capital Outlay on Family Welfare	Capital
	2215-Water Supply and Sanitation	Revenue	20,04,00,00	20,04,00,00
	2216-Housing			
	4215-Capital Outlay on Water Supply and Sanitation			
27.	2416-Capital Outlay on Housing	Capital
	2216-Housing	Revenue	1,75,00,000	1,75,00,000
28.	4216-Capital Outlay on Housing			
	6216-Loans on Housing	Capital
	2216-Housing	Revenue	50,000	50,000
	2217-Urban Development			
29.	4216-Capital Outlay on Housing			
	4217-Capital Outlay on Urban Development	Capital
30.	2220-Information and Publicity	Revenue
31.	2230-Labour and Employment	Revenue	60,800	60,800

SCHEDULE

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
	3456-Civil Supplies	Revenue	31,17,000	13,17,000
32.	4408-Capital Outlay on Food Storage and Warehousing	Capital
	2235-Social Security and Welfare	Revenue
33.	6235-Loans for Social Security and Welfare	Capital
	2225-Welfare of Schedule Castes And Schedule Tribes and Other backward Classes				
	2235-Social Security and Welfare	Revenue	75,00,000	75,00,000
	2236-Nutrition				
34.	4059-Capital Outlay on Public Works				
	4235-Capital Outlay on Social Security and Welfare				
	6225-Loans for Welfare of Schedule Castes and Schedule Tribes and other Backward Classes	Capital
35.	2235-Social Security and Welfare	Revenue	29,175	29,175
	2075-Miscellaneous General Services				
36.	2235-Social Security and Welfare	Revenue	15,20,000	15,20,000
37.	2250-Other Social Services	Revenue

SCHEDULE

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
38.	3451-Secretariat Economic Services	Revenue	6,50,000 6,50,000
	2425-Co-operation	Revenue	15,15,000 15,15,000
	4425-Capital Outlay on Co-operation			
39.	4435-Capital Outlay on Other Agriculture Programmes	Capital
	6425-Loans for Co-operation			
40.	2552-North Eastern Areas (Special Areas Programme)	Revenue
	4552-Capital Outlay on North Eastern Areas	Capital
41.	3454-Census, Survey and Statistics	Revenue	18,06,751 18,06,751
	2216-Housing			
42.	3475-Other General Economic Services.	Revenue

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SCHEDULE

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
	2216-Housing			
	2401-Crop Husbandry			
	2408-Food Storage and Warehousing			
	2415-Agricultural Research and Education	Revenue	1,17,41,7001,17,41,700
	2435-Other Agriculture Programmes			
	2702-Minor Irrigation			
43.	4216-Capital Outlay on Housing			
	4401-Capital Outlay on Crop Husbandry			
	4416-Investment in Agricultural Financial Institution.	Capital
	4702-Capital Outlay on Minor Irrigation			
	6401-Loans for Crop Husbandry			
	2701-Medium Irrigation-II-Works Under E and D. Wing P.W.D. Medium Irrigation Projects	Revenue
	2711-Food Control			
44.	4701-Capital Outlay on Medium Irrigation			
	4711-Capital Outlay on Flood Control Projects	Capital

SCHEDULE

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
45.	2216-Housing			
	2402-Soil and Water Conservation Revenue
	2415-Agricultural Research and Education			
	2501-Special Programmes for Rural Development Revenue
46.	2216-Housing			
	2235-Social Security and Welfare			
	2403-Animal Husbandry Revenue	91,87,000	91,87,000
	2415-Agricultural Research and Education			
47.	4059-Capital outlay on Public Works.			
	4403-Capital Outlay on Animal Husbandry			
	6225-Loans for Welfare of S.Cs, S.TS and other B.CS. Capital
	6403-Loans for Animal Husbandry			
48.	2216-Housing			
	7404-Dairy Development			
	2415-Agricultural Research and Education Revenue	1,17,53,000	1,17,53,000
	Education			

SCHEDULE

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
49.	2216-Housing			
	2405-Fisheries			
	2415-Agricultural Research and	Revenue	52,38,100	52,38,100
	4216-Capital Outlay on Housing			
	4405-Capital Outlay on Fisheries	Capital
50.	2406-Forestry and Wildlife			
	2415-Agricultural Research and Education	Revenue
	4406-Capital Outlay on Forestry and Wildlife	Capital
51.	2216-Housing			
	2236-Nutrition.....			
	2401-Crop Husbandry			
	2501-Special Programme for Rural Development	Revenue	3,15,00,000	3,15,00,000
	2505-Rural Employment			
	2515-Other Rural Development Programmes			
	4216-Capital Outlay on Housing			
4515-Capital Outlay on rural Development	Capital	
	6515-Loans for other Rural Development Programme			

SCHEDULE

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
52.	2852-Industries	Revenue	2,34,00,000	2,34,00,000
	4854-Capital Outlay on Cement and Non-Metalic Mineral	Capital
	4885-Capital Outlay on Industries and Minerals				
	6885-Loans for other industries and Minerals				
53.	2216-Housing—	Revenue	49,42,902	9,42,902
	2851-Village and Small Industries				
	4851-Capital Outlay on Village and Small Scale Industries	Capital
6851-Loans for Village and Small Industries.					
54.	2216-Housing—	Revenue	5,00,000	5,00,000
	2851-Village and Small Industries				
	4216-Capital Outlay on Housing	Capital
	4851-Capital Outlay on Village and Small Scale Industries				
6851-Loans for Village and Small Industries					
55.	2853-Non Ferrous Mining and Metallurgical Industries	Revenue	2,43,98,140	2,43,98,140
	4216-Capital Outlay on Housing	Capital
	4853-Capital Outlay on Mining and Metallurgical Industries				

SCHEDULE

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
56.	3054-Roads and Bridges	Revenue
	5054-Capital Outlay on Roads Roads and Bridges	Capital
57.	3452-Tourism	Revenue
	4059-Capital Outlay on Public Works			
	5275-Capital Outlay on other Communication Services	Capital
	5452-Capital Outlay on Tourism 7452-Loans for Tourism			
58.	3606-Aid Materials and Equipments	Revenue
	5465-Investment in General Financial and Training Institutions	Capital
59.	6003-Internal Debt of the State Government	Capital
	6004-Loans and Advances from The Central Government.	Capital
60.	7610-Loans to Government Servants etc	Capital
61.	7615-Miscellaneous Loans	Capital
62.	7810-Inter-State Settlement	Capital
63.	7999-Appropriation to Contingency Fund	Capital
Total			61,87,59,263	48,39,222
				62,35,98,485

MEGHALAYA ACT 2 OF 1997

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 27th March, 1997](Published in the Gazette of Meghalaya, Extra-ordinary Issue, dated 29th March, 1997)

THE MEGHALAYA APPROPRIATION (VOTE-ON-ACCOUNT) ACT, 1997

An

Act

To provide for the withdrawal of certain further sums from and out of the Consolidated Fund of Meghalaya for the services of a Part of financial year, 1997-98

Be it enacted by the Legislature of the State of Meghalaya in the Forty-eight Year of the Republic of India as follows:-

Short title and Commencement	1	(1) This Act may be called the Meghalaya Appropriation (Vote-on-Account) Act, 1997 (2) It shall come into force on the first day of April 1997
Withdrawal of Rs. 268,90,65,831 from and out of the Consolidated Fund of Meghalaya for the financial year 1997-98	2	From and out of the Consolidated Fund of Meghalaya there may be withdrawn sums not exceeding those specified in column (3) of the schedule amounting in the aggregate to the sum of rupees two hundred and sixty eight crores, ninety lakhs, sixty five thousand, eight hundred thirty one towards defraying the several charges which will come in the course of payment during the period of three months beginning on the first day of April, 1997 in respect of the services specified in column (2) of the Schedule.
Appropriation	3	The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purpose expressed in the scheduled in relation to the financial year 1997-98

SCHEDULE

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
1.	2011-Parliament/State/Union Territory legislature	Revenue	77,86,750	2,63,250	80,50,000
	2058-Stationery and Printing	Capital	50,000	50,000
	4058-Capital Outlay on Printing and Stationery				
2.	2012-Governor	Revenue	7,500	32,92,500	33,00,000
	4216-Capital Outlay on Housing	Capital
3.	2013-Council of Ministers				
	2070-Other Administrative Services etc	Revenue	45,68,000	45,68,000
4.	2014-Administration of Justice	Revenue	34,86,250	10,11,500	44,97,750
5.	2015-Elections	Revenue	1,37,50,000	1,37,50,000
	2029-Land Revenue				
	2245-Relief on account of Natural Calamities				
	2250-Other Social Services	Revenue	1,40,75,500	1,40,75,500
	3475-Other General Economic Services				
6.	6225-Loans for Welfare of Scheduled castes, Sched- uled Tribes and other backward classes.				
	6250-Loans for Other Social Services	Capital	2,500	2,500
	6401-Loans for Crop Husbandry				

SCHEDULE

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
7.	2030-Stamps and Registration	Revenue	6,84,750 6,84,750
8.	2039-State Excise	Revenue	43,82,000 43,97,250
9.	2040-Sales Tax			
	2045-Other Taxes and Duties On Commodities and Services	Revenue	44,97,250 44,97,250
	2041-Taxes on Vehicles			
	2070-Other Administrative Ser- Vices etc	Revenue	1,07,02,000 1,07,02,000
10.	3055-Roads & Transport			
	5053-Capital Outlay on Civil Aviation			
	5055-Capital Outlay on Roads Transport	Capital	79,93,750 79,93,750

SCHEDULE

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
	2045-Other Taxes and Duties on Commodities and Services				
11.	2501-Special Programme for Rural Development	Revenue	2,80,35,000	2,80,35,000
	2801-Power				
	2810-Non-Conventional source Of Energy				
	6801-Loans for Power Projects	Capital	13,68,75,000	13,68,75,000
12.	2047-Other Fiscal Services	Revenue	1,62,500	1,62,500
	2048-Appropriation for Reduction Or Avoidance of Debt	Revenue
	2049-Interest Payments	Revenue	15,96,47,644	15,96,47,644
	2051-Public Service Commission	Revenue	13,15,250	13,15,250
	2052-Secretariat General Services				
13.	2251-Secretariat Social And Services	Revenue	4,18,37,500	4,18,37,500
	3451-Secretariat Economic Service				
	5275-Capital Outlay on other Communication Services	Capital
14.	2053-District Administration	Revenue	1,09,99,750	1,09,99,750
15.	2054-Treasury and Accounts Administration	Revenue	74,13,500	74,13,500

SCHEDULE

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
16.	2055-Police	Revenue	15,65,50,500	37,500	15,65,88,000
	2070-Other administrative Services etc				
	2216-Housing				
	4059-Capital Outlay on Public Works				
17.	4216-Capital Outlay on Housing	Capital	27,00,000	27,00,000
	2056-Jails	Revenue	62,95,500	62,95,500
18.	4059-Capital Outlay on Public Works	Capital
	2058-Stationery and Printing	Capital	1,08,28,750	1,08,28,750
	4058-Capital Outlay of Stationery and Printing	Capital	4,50,00	4,50,000
	4216-Capital Outlay on Housing	Capital	4,50,00	4,50,000

SCHEDULE

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
	2052-Secretariat General Services			
	2059-Public Works			
19.	2203-Technical Education			
	2204-Sports and Youth Services	Revenue	7,56,34,000
	2205-Art and Culture			7,56,34,000
	2216-Housing			
	4059-Capital Outlay on Public Works			
	4202-Capital Outlay on Education, Art & Culture			
	4210-Capital Outlay on Medical and Public Health			
	4216-Capital Outlay on Housing	Capital	3,17,80,000
	4403-Capital Outlay on Animal Husbandry			3,17,80,000
	4404-Capital Outlay on Dairy Development			
	2070-Other Administrative Services etc	Revenue	1,61,66,000
	2070-Other Administrative Services etc			1,61,66,000
20.	4059-Capital Outlay on Public Works	Capital
	2075-Miscellaneous General Services			
	2202-General Education			
	2203-Technical Education			
	2204-Sports and Youth Services	Revenue	41,16,47,500
	2204-Sports and Youth Services			1,16,47,500

SCHEDULE

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
21.	2205-Art and Culture			
	2236-Nutrition			
	3425-Other Scientific Research			
	3454-Census, Surveys and Statistics.			
	4202-Capital Outlay on Education, Art & Culture			
	4204-Capital Outlay on Education, Sports, Art and Culture	Capital	2,50,000 2,50,000
	6202-Loans for Education, Art and Culture			
	2070-Other Administrative Services etc			
22.	2216-Housing	Revenue	77,05,250 77,05,250
23.	2070-Other Administrative Services etc	Revenue	15,30,000 15,30,00
24.	2071-Pension and other Retirement Benefit	Revenue	4,30,07,5004,30,07,500
25.	2075-Miscellaneous General Services	Revenue	4,64,250 4,64,250
	2210-Medical and Public Health			
	2211-Family Welfare	Revenue	12,80,34,827 12,80,34,827
26.	4210-Capital Outlay on Medical and Public Health			
	4211-Capital Outlay on Family Welfare	Capital	2,17,57,500 2,17,57,500

SCHEDULE

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
	2215-Water Supply and Sanitation	Revenue	7,59,63,750	7,59,63,750
	2216-Housing				
27.	4215-Capital Outlay on Water Supply and Sanitation				
	4216-Capital Outlay on Housing	Capital	8,13,00,000	8,13,00,000
	2216-Housing	Revenue	1,12,46,000	1,12,46,000
28.	4216-capital Outlay on Housing				
	6216-Loans for Housing	Capital	45,85,000	45,85,000
	2216-Housing				
	2217-Urban Development	Revenue	2,23,52,000	2,23,52,000
29.	4216-Capital Outlay on Housing				
	4217-Capital Outlay on Urban Development	Capital	54,10,000	54,10,000
30.	2220-Information and Publicity	Revenue	55,65,750	55,65,750
31.	2230-Labour and Employment	Revenue	95,26,750	95,26,750
	3456-Civil Supplies	Revenue	54,00,000	54,00,000
32.	4408-Capital Outlay on Food Storage and Warehousing	Capital
	2235-Social Security and Welfare	Revenue
33.	6235-Loans for Social Security and Welfare	Capital	2,50,000	2,50,000

SCHEDULE

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
34.	2225-Welfare of S.C.S S.T.S and Other Backward Classes	Revenue	4,67,39,500	4,67,39,500
	2235-Social Security and Welfare 2236-Nutrition				
34.	4059-Capital Outlay on Public Works	Capital	7,50,000	7,50,000
	4235-Capital Outlay on Social & Welfare				
	6225-Loans for Welfare of Scheduled Castes, Schedule Tribes and Other Backward Classes				
35.	2235-Social Security and Welfare	Revenue	3,10,500	3,10,500
36.	2075-Miscellaneous General Ser- vices	Revenue	16,61,250	16,61,250
	2235-Social Security and Welfare				
37.	2250-Other Social Services	Revenue	10,000	10,000
38.	3451-Secretariat Economic Services	Revenue	76,63,500	76,63,500
39.	2425-Co-operation	Revenue	95,88,250	95,88,250
	4425-Capital Outlay on Co-operation				
	4435-Capital Outlay on Other Agricultural Programmes				
	6425-Loans for Co-operation	Capital	49,76,500	49,76,500

SCHEDULE

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
	2552-North Eastern Areas (Special Areas Programme)	Revenue	49,87,250	49,87,250
40.	4552-Capital Outlay on North Eastern Areas.	Capital	96,75,000	96,75,000
41.	3454-Census, Surveys and Statistics	Revenue	50,07,500	50,07,500
42.	2216-Housing 3475-Other General Economic Services	Revenue	18,42,750	18,42,750
	2216-Housing 2401-Crop Husbandry 2408-Food Storage and Warehousing 2415-Agricultural Research and Education 2435-Other Agricultural Programmes 2702-Minor Irrigation	Revenue	10,67,66,500	10,67,66,500
43.	4216-Capital Outlay on Housing 4401-Capital Outlay on Crop Husbandry 4416-Investment in Agricultural Financial Institutions 4702-Capital Outlay on Minor Irrigation 6401-Loans for Crop Husbandry	Capital	2,35,75,000	2,35,75,000

SCHEDULE-Contd.

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
2701-	Medium Irrigation-II-Works			
	Under Embankment and Drainage Wing PWD Medium Irrigation Projects	Revenue	13,72,500 13,72,500
44.	2711-Flood Control			
	4701-Capital Outlay on Medium Irrigation.	Capital	1,19,75,000 1,19,75,000
	4711-Capital Outlay on Flood Control Projects			
	2216-Housing			
	2402-Soil and Water Conservation	Revenue	5,15,80,500 5,15,80,500
45.	2415-Agricultural Research and Education			
46.	2501-Special Programme for Rural Development	Revenue	2,82,71,750 2,82,71,750

SCHEDULE-Contd.

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
	2216-Housing				
	2235-Social Security and Welfare				
	2403-Animal Husbandry				
	2415-Agricultural Research and Education	Revenue	3,94,97,000	3,94,97,000
47.	4059-Capital Outlay on Public Works				
	4403-Capital Outlay on Animal Husbandry				
	6225-Loans for Welfare of S.CS, S.TS and other B.CS	Capital	29,250	29,250
	6403-Loan for Animal Husbandry				
	2216-Housing				
48.	2404-Dairy Development				
	2415-Agricultural Research and Education	Revenue	67,28,250	67,28,250
	2216-Housing				
	2405-Fisheries				
	2415-Agricultural Research and Education	Revenue	88,45,500	88,45,500
49.	4216-Capital Outlay on Housing				
	4405-Capital Outlay on Fisheries	Capital	4,50,000	4,50,000

SCHEDULE-Contd.

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
	2406-Forestry and Wild Life				
	2415-Agricultural Research and Education	Revenue	7,67,14,000	500	7,67,14,500
50.	4406-Capital Outlay on Forestry and Wild life	Capital
	2216-Housing				
	2236-Nutrition				
	2401-Crop Husbandry				
	2501-Special Programmes for Rural Development	Revenue	8,13,35,000	8,13,35,000
	2505-Rural Employment				
	2515-Other Rural Development Programmes				
51.	4216-Capital Outlay on Housing				
	4515-Capital Outlay on Rural Development	Capital	28,00,000	28,00,000
	6515-Loans for other Rural Development Programmes				
	2852-Industries	Revenue	2,06,27,500	2,06,27,500
52.	4854-Capital Outlay on Cement And Non-metallic Mineral				
	4885-Capital Outlay on Industries And Minerals				
	6885-Loans for other Industries And Minerals	Capital	88,75,000	88,75,000

THE MEGHALAYA ACT 3 OF 1997

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 19th April, 1997](Published in the Gazette of Meghalaya, Extra-ordinary issue, dated 22nd April, 1997)

An

Act

To authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of Meghalaya for the services of the financial year ending on the thirty-first day of March, 1998

Be it enacted by the Legislature of the State of Meghalaya in the Forty-eight Year of the Republic of India as follows:-

Short title and Commencement	1	(1) This Act may be called the Meghalaya Appropriation (No. I) Act, 1997
Withdrawal of Rs. 1075,62,63,326 from and out of the Consolidated Fund of Meghalaya for the financial year 1997-98	2	From and out of the Consolidated Fund of Meghalaya there may be paid and applied sums not exceeding those specified in column (3) of the schedule amounting the aggregate inclusive to the sum specified in column (3) of the Schedule to the Meghalaya Appropriation (Vote-on-Account) Act 1997 to the sum of (Rupees one thousand seventy five crores, sixty two lakhs, sixty three thousand, three hundred twenty six) towards defraying the several charges which will come in the course of payment during the financial year ending on the thirty-first day of March 1998 in respect of the services specified in column (2) of the Schedule.
Appropriation	3	The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purpose expressed in the scheduled in relation to the said year

SCHEDULE

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
1.	2011-Parliament/State/Union Territory Legislature	Revenue	3,11,47,000	10,53,000	3,22,00,000
	2058-Stationery and Printing 4058-Capital Outlay on Stationery and Printing	Capital	2,00,000	2,00,000
2.	2012-Governor	Revenue	30,000	1,31,70,000	1,32,00,000
	4216-Capital Outlay on Housing	Capital
3.	2013-Council of Ministers 2070-Other Administrative Services etc	Revenue	1,082,72,000	1,82,72,000
	2014-Administration of Justice	Revenue	1,39,45,000	40,46,000	1,79,91,000
5.	2015-Elections	Revenue	5,50,00,000	5,50,00,000
6.	2029-Land Revenue 2245-Relief on Account of Natural Calamities 2250-Other Social Services 3475-Other General Economic Services	Revenue	5,63,02,000	5,63,02,000
	6225-Loans for Welfare of Scheduled Castes, Scheduled Tribes and Other Backward Classes 6250-Loans for other Social Services	Capital	10,000	10,000
	6401-Loans for Crop Husbandry				
	7.	2030-Stamps and Registration	Revenue	27,39,000

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SCHEDULE.contd.

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
8.	2039-State Excise	Revenue	1,75,28,000	1,75,28,000
	2040-State Tax				
9.	2045-Other Taxes and Duties on Commodities and Services	Revenue	1,79,89,000	1,79,89,000
	2041-Taxes on Vehicles				
	2070-Other Administrative Services etc	Revenue	4,28,08,000	4,28,08,000
	3055-Roads Transport				
10.	5053-Capital Outlay on Civil Aviation				
	5055-Capital Outlay on Road Transport	Capital	3,19,75,000	3,19,75,000
	2045-Other Taxes and Duties on Commodities and Services				
	2501-Special Programmes for Rural Development	Revenue	11,21,40,000	11,21,40,000
11.	2801-Power				
	2810-Non-Conventional Source of Energy				
	6801-Loans for Power Projects	Capital	54,75,00,000	54,75,00,000
12.	2047-Other Fiscal Services	Revenue	6,50,000	6,50,000
	2048-Appropriation for Reduction or Avoidance of debt				
	2049-Interest Payments	Revenue	63,85,90,577		63,85,90,577
	2051-Public Service Commission	Revenue	52,61,000		52,61,000
	2052-Secretariat General Services				
	2251-Secretariat Social Services	Revenue	16,73,50,000	16,73,50,000
13.	3451-Secretariat Economic Services				
	5275-Capital Outlay on other Communication Services	Capital
14.	2053-District Administration	Revenue	4,39,99,000	4,39,99,000

SCHEDULE.contd.

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
15.	2054-Treasury and Accounts Administration	Revenue	2,96,54,000	2,96,54,000
	2055-Police				
	2070-Other administrative Services etc	Revenue	62,62,02,000	1,50,000	62,63,52,000
	2216-Housing				
16.	4059-Capital Outlay on Public Works				
	4216-Capital Outlay on Housing	Capital	1,08,00,000	1,08,00,000
17.	2056-Jails	Revenue	2,51,82,000	2,51,82,000
	4059-Capital Outlay on Public Works	Capital
	2058-Stationery and Printing	Revenue	4,33,15,000	4,33,15,000
	4058-Capital Outlay on Stationery and Printing				
18.	4216-Capital Outlay on Housing	Capital	18,00,000	18,00,000
	2052-Secretariat General Services				
	2059-Public Works				
	2203-Technical Education				
	2204-Sports and Youth Services	Revenue	30,25,36,000	30,25,36,000
	2205-Art and Culture				
	2216-Housing				
	4059-Capital Outlay on Public Works				
19.	4202-Capital Outlay on Education, Art & Culture				
	4210-Capital Outlay on Medical and Public Health				
	4216-Capital Outlay on Housing	Capital	12,71,20,000	2,71,20,000
	4403-Capital Outlay on Animal Husbandry				
	4404-Capital Outlay on Dairy Development				

SCHEDULE.contd.

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
20.	2070-Other Administrative Services etc	Revenue	6,46,64,000	6,46,64,000
	4059-Capital Outlay on Public Works	Capital
21.	2075-Miscellaneous General Services				
	2202-General Education				
	2203-Technical Education				
	2204-Sports and Youth Services				
	2205-Art and Culture	Revenue	1,64,65,90,000	1,64,65,90,000
	2236-Nutrition				
	3425-Other Scientific Research				
21.	3454-Census, Surveys and Statistics				
	4202-Capital Outlay on Education, Art and Culture				
	4204-Capital Outlay on Education, Sports, Arts and Culture	Capital	10,00,000	10,00,000
22.	6202-Loans for Education, Art and Culture				
	2070-Other Administrative Services etc	Revenue	3,08,21,000	3,08,21,000
	2216-Housing				
23.	2070-Other Administrative Services	Revenue	61,20,000	61,20,000
24.	2071-Pensions and other Retirement Benefits	Revenue	17,20,30,000	17,20,30,000
25.	2075-Miscellaneous General Services	Revenue	18,57,000	18,57,000

SCHEDULE.contd.

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
26.	2210-Medical and Public Health				
	2211-Family Welfare	Revenue	51,21,39,309	51,21,39,309
26.	4210-Capital Outlay on Medical and Public Health				
	4211-Capital Outlay on Family Welfare	Capital	8,70,30,000	8,70,30,000
27.	2215-Water Supply and Sanitation				
	2216-Housing	Revenue	30,38,55,000	30,38,55,000
27.	4215-Capital Outlay on Water Supply and Sanitation				
	4216-Capital Outlay on Housing	Capital	32,52,00,000	32,52,00,000
28.	2216-Housing	Revenue	4,49,84,000	4,49,84,000
	4216-Capital Outlay on Housing				
28.	6216-Loans for Housing	Capital	1,83,40,000	1,83,40,000
	2216-Housing				
29.	2217-Urban Development	Revenue	8,94,08,000	8,94,08,000
	4216-Capital Outlay on Housing				
29.	4217-Capital Outlay on Urban Development	Capital	2,16,40,000	2,16,40,000
	2220-Information and Publicity	Revenue	2,22,63,000	2,22,63,000
31.	2230-Labour and Employment	Revenue	3,81,07,000	3,82,07,000
32.	3456-Civil Supplies	Revenue	2,16,00,000	2,16,00,000
	4408-Capital Outlay on Food Storage and Warehousing	Capital
33.	2235-Social Security and Welfare	Revenue
	6235-Loans for Social Security and Welfare	Capital	10,00,000	10,00,000

SCHEDULE.contd.

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
	2225-Welfare of S.Cs., S.Ts and Other B.Cs				
	2235-Social Security and Welfare	Revenue	18,69,58,000	18,69,58,000
	2236-Nutrition				
34.	4059-Capital Outlay on Public Works				
	4235-Capital Outlay on Social Security & Welfare				
	6225-Loans for Welfare of S.Cs., S.Ts & other B.Cs	Capital	30,00,000	30,00,000
35.	2235-Social Security and Welfare	Revenue	12,42,000	12,42,000
	2075-Miscellaneous General Services				
36.	2235-Social Security and Welfare	Revenue	66,45,000	6,45,000
37.	2250-Other Social Services	Revenue	40,000	40,000
38.	3451-Secretariat Economic Services	Revenue	3,06,54,000	3,06,54,000
	2425-Co-operation	Revenue	3,83,53,000	3,83,53,000
39.	4425-Capital Outlay on Co-operation				
	4435-Capital Outlay on other Agricultural Programmes	Capital	1,99,05,000	1,09,05,000
	6425-Loans for Co-operation				
	2552-North Eastern Areas (Special Areas Programme)	Revenue	1,99,50,000	1,99,50,000
40.	4552-Capital Outlay on North Eastern Areas	Capital	3,87,00,000	3,87,00,000
41.	3454-Census, Surveys and Statistics.	Revenue	2,00,30,000	2,00,30,000
42.	2216-Housing 3475-Other General Economic Services	Revenue	73,71,000	73,71,000

SCHEDULE.contd.

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
	2216-Housing				
	2401-Crop Husbandry				
	2408-Food Storage and Warehousing				
	2415-Agricultural Research and Education	Revenue	42,70,66,000	42,70,66,000
	2435-Other Agricultural Programmes				
	2702-Minor Irrigation				
43.	4216-Capital Outlay on Housing				
	4401-Capital Outlay on Crop Husbandry	Capital	9,43,00,000	9,43,00,000
	4416-Investment in Agricultural Financial Institution				
	4702-Capital Outlay on Minor Irrigation				
	6401-Loans for Crop Husbandry				
	2701-Medium Irrigation-II-Works Under Embankment and Drainage Wing PWD Medium Irrigation Projects	Revenue	54,90,000	54,90,000
	2711-Flood Control				
44.	4701-Capital Outlay on Medium Irrigation				
	4711-Capital Outlay on Flood Control Projects	Capital	4,79,00,000	4,79,00,000
	2216-Housing				
45.	2402-Soil and Water Conservation	Revenue	20,63,22,000	20,63,22,000
	2415-Agricultural Research and Education				
46.	2501-Special Programmes for Rural Development	revenue	11,30,87,000	11,30,87,000

SCHEDULE.contd.

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
47.	2216-Housing				
	2235-Social Security and Welfare				
	2403-Animal Husbandry	Revenue	15,79,88,000	15,79,88,000
	2415-Agricultural Research and Education				
	4059-Capital Outlay on Public Works				
	4403-Capital Outlay on Animal Husbandry				
48.	6225-Loans for Welfare of S.Cs., S.Ts and other B.Cs	Capital	1,17,000	1,17,000
	6403-Loans for Animal Husbandry				
	2216-Housing				
49.	2404-Dairy Development				
	2415-Agricultural Research and Education	Revenue	2,69,13,00	2,69,13,000
50.	2216-Housing				
	2405-Fisheries				
	2415-Agricultural Research and Education	Revenue	3,53,82,000	3,53,82,000
49.	4216-Capital Outlay on Housing				
	4405-Capital Outlay on Fisheries	Capital	18,00,000	18,00,000
50.	2406-Forestry and Wild Life				
	2415-Agricultural Research and Education	Revenue	30,68,56,000	2,000	30,68,58,000
	4406-Capital Outlay on Forestry and Wild Life	Capital

SCHEDULE.contd.

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
	2216-Housing				
	2236-Nutrition				
	2401-Crop Husbandry				
	2501-Special Programmes for Rural Development	Revenue	32,53,40,000	32,53,40,000
	2505-Rural Employment				
	2515-Other Rural development Programme				
51.	4216-Capital Outlay on Housing				
	4515-Capital Outlay on Rural Development	Capital	1,12,00,000	1,12,00,000
	6515-Loans for other Rural Development Programme				
	2852-Industries	Revenue	8,25,10,000	8,25,10,000
	4854-Capital Outlay on Cement And Non-metallic Mineral				
52.	4885-Capital Outlay on Industries and Minerals	Capital	3,55,00,000	3,55,00,000
	6885-Loans for other Industries and Minerals				
	2216-Housing				
	2851-Village and Small Industries	Revenue	5,45,17,000	5,45,17,000
53.	4851-Capital Outlay on village and Small Scale Industries				
	6851-Loans for Village and Small Industries	Capital	50,00,000	50,00,000

SCHEDULE.contd.

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
	2216-Housing				
	2851-Village and Small Scale Industries	Revenue	13,05,82,000	13,05,82,000
	4216-Capital Outlay on Housing				
54.	4851-Capital Outlay on Village and Small Industries	Capital	12,77,00,000	12,77,00,000
	6851-Loans for Village and Small Industries				
	2853-Non-Ferrous Mining and Metallurgical Industries	Revenue	6,87,70,000	6,87,70,000
55.	4216-Capital Outlay on Housing				
	4853-Capital Outlay on Mining and Metallurgical Industries	Capital	30,00,000	30,00,000
	3054-Road and Bridges	Revenue	30,64,30,000	30,64,30,000
56.	5054-Capital Outlay on Roads and Bridges	Capital	58,30,00,000	58,30,00,000
	3452-Tourism	Revenue	2,79,90,000	2,79,90,000
	4059-Capital Outlay on Public Works				
57.	5275-Capital Outlay on other Communication Services	Capital	1,98,00,000	1,98,00,000
	5452-Capital Outlay on Tourism				
	7452-Loans for Tourism				
58.	3606-Aid Materials and Equipment	Revenue
59.	5465-Investment in General Financial and Training Institutions	Capital
	6003-Internal Debt of the State Government	Capital	50,92,79,500	50,92,79,500
	6004-Loans and Advances from the Central Government	Capital	17,74,61,940	17,74,61,940

SCHEDULE.contd.

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
60. 7610-Loans to government Servants, etc	Capital	9,50,00,000	9,50,00,000
61. 7615-Miscellaneous Loans	Capital
62. 7810-Inter-State Settlement	Capital
63. 7999-Appropriation to Contingency Fund	Capital
Total		940,72,49,309	134,90,14,017	1075,62,63,326

THE MEGHALAYA ACT 4 OF 1997

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 3rd May, 1997

Published in the Gazette of Meghalaya, Extra-ordinary issue,

Dated 3rd May, 1997

The Meghalaya Motor vehicles Taxation (Amendment) Act, 1997

An

Act

Further to amend the Meghalaya Motor Vehicles Taxation Act (Assam Act IX of 1936 as adapted and amended by Meghalaya)

Be it enacted by the Legislature of the State of Meghalaya in the Forty-eighth Year of the Republic of India as follows:-

Short title and Commencement	1	(1) This Act may be called the Meghalaya Motor Vehicles Taxation (Amendment) Act, 1997 (2) It shall come into force on the first day of April 1997
Amendment of Part-B of the Schedule to Act IX of 1936	2	In Part B of the Schedule to the Meghalaya Motor Vehicles Taxation Act, (Assam Act IX of 1936 as adapted and amendment by Meghalaya) (hereinafter referred to as Principal Act), in article IVA, after item (vi), the following item (vii) shall be added, namely:- “(vii) maxi cab 1192 298”
Repeal	3	(1) The Meghalaya Motor Vehicles Taxation (Amendment) Ordinance, 1996 (Ordinance no. 3 of 1996) is hereby repealed. (2) Notwithstanding the repeal the tax payable under the Principal act as amended by the said Ordinance shall, for the period from 9 th December 1996 to the 31 st March 1997, be at the rates provided for the said ordinance.

THE MEGHALAYA ACT 5 OF 1997

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 3rd May, 1997

Published in the Gazette of Meghalaya, Extra-ordinary issue,

Dated 3rd May, 1997

THE COURT FEES (MEGHALAYA AMENDMENT) ACT, 1997

An

Act

Further to amend the Court Fees Act 1970 in its application to the State of

Meghalaya

Be it enacted by the Legislature of the State of Meghalaya in the Forty-eighth Year of the Republic of India as follows:-

Short title and Commencement	1	(1)This Act may be called the Court Fees (Meghalaya Amendment) Act, 1997 (2)It shall be deemed to come into force on the 22 nd November, 1996
Amendment of schedule II to Act VII of 1870	2	In Schedule II to the Court Fees Act, 1870 (as amended by Meghalaya), in item (f) (i), after sub-item (a), the following new sub-item (aa), shall be inserted, namely:- “(aa) Exceeding Rs.5,000.00 Fifty rupees” but not exceeding Rs.50,000,00
Repeal	3	The Court Fees (Meghalaya Amendment Ordinance, 1996 is hereby repealed.

THE MEGHALAYA ACT 6 OF 1997

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 3rd May, 1997

Published in the Gazette of Meghalaya, Extra-ordinary issue,

Dated 3rd May, 1997

THE MEGHALAYA COMMERCIAL CROPS DEVELOPMENT BOSRD ACT,

1996

An

Act

To provide for setting up a Board for promoting the cultivation and processing

And marketing of commercial crops in this State and for matters connected therewith

Be it enacted by the Legislature of the State of Meghalaya in the Forty-seventh Year of the Republic of India as follows:-

Short title extent and Commencement	1	(1) This Act may be called the Meghalaya Commercial Crops Development Board Act, 1996 (2) It extends to the whole of the State of Meghalaya (3) It shall come into force on such date as the State Government may by notification in the official Gazette appoint.
Definitions	2	In this Act, unless the context otherwise required- (a) "Board" means the Meghalaya Commercial Crops Development Board constituted under sub-section (1) of section 3; (b) "Chief Executive Officer" means the Chief Executive Officer of the Board Appointed under sub-section (1) of Section 5; (c) "commercial crops" include potatoes for processing broom stick, tezpatta, cotton, rubber, tea, coffee, cashewnut, black pepper, ginger, turmeric, betel leaf, arecanut citrus fruits, medicinal or aromatic plants and any crops as the State Government may by notification in the Official Gazette specify; (d) "Commodity Board" means the Coffee Board, the Tea Board, the Rubber Board or as the case may be, Spices Board set up by the Central Government;

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- (e) “prescribed” means prescribed by rules or, as the case may be, by regulations;
 - (f) “regulations” means regulations made by the Board under this Act;
 - (g) “rules” means rules made by the State Government under this Act;
 - (h) “section” means a section of this Act;
 - (i) “State” means the State of Meghalaya; and
 - (j) “State Government” means the Government of the State of Meghalaya
- Constitution of the Board 3
- (1) There shall be constituted by the State Government by notification in the Official Gazette a Board to be called the Meghalaya Commercial Crops Development Board from such data as may be specified in the notification.
 - (2) The Board shall be a body corporate having perpetual succession and a common seal with powers to acquire, hold, mortgage and dispose of property and to enter into contract and may by the said name sue and be sued.
 - (3) The headquarters of the Board shall be at Shillong or at such other place in the State as the State Government may by notification in the Official Gazette specify
- Membership in the Board 4
- (a) As a Chairperson, the Minister-in-Charge Soil Conservations;
 - (b) As Vice-Chairperson, the Chief Secretary to the State Government;

- Appointment of Chief Executive Officer, Officers and Staff and conditions of service 5
- (c) As members, the Principal Secretary or the Commissioner and Secretary or the Secretary of each of the Department of Soil Conservation, Finance, Planning, Revenue and Agriculture of the State Government, one officer from the National Bank for Agriculture and Rural Development and two members of the State Assembly to be nominated by the Government.
 - (d) As the member Secretary, the Chief Executive Officer
- 5
- (1) The Chief executive Officer shall be appointment by the State Government.
 - (2) Other Officers and Staff of the Board shall be appointed by the Board as may from time to time be necessary subject to such control and restrictions, if any, as the State Government may think fit to impose.
 - (3) The Salaries and allowances and other conditions of Service of the Chief Executive Officer and of the Officers and staff of the Board shall be as may by rules be prescribed.
- Functions of the board 6
- (1) It shall be the duty of the Board to promote by such measures as it thinks fit, the cultivation, Processing and marketing of commercial crops in the State.
 - (2) Without prejudice to the generally of the provisions contained in sub-section (1) the measures referred to therein may include:-
 - (a) Advising the cultivators in land use and land development particularly for cultivation of commercial crops;
 - (b) Motivating cultivators to take up cultivation of commercial crops and assisting them with technical advice;
 - (c) Exploring, as far as may be, possibilities of introducing new cultivation techniques;
 - (d) Assisting cultivators to procure quality seeds and other input;

- (e) Advising any person interested in setting up processing units and assisting him in establishing linkages with factories and other processing units or with a commodity Board;
 - (f) Creating marketing infrastructure and finding outlets for the produces;
 - (g) Assisting with advice any person engaged in the cultivation, processing or marketing of commercial crops in getting financial assistance from banks and other financial institutions or assistance from a commodity Board; and
 - (h) Any other measures as may be considered necessary for the purpose of promoting and developing the cultivation of commercial crops.
- (3) Notwithstanding anything contained in this section the Board may, with approval of the State Government, by itself borrow money from banks and financial and other institutions and advance the same to cultivators or persons engaged in processing and marketing of commercial crops on such items and conditions as may by rules be prescribed
- | | | |
|----------------------------------|---|---|
| Funds maintenance and raising of | 7 | <ul style="list-style-type: none"> (1) The Board shall maintain its own funds into which all money it receives shall be credited into and all necessary payments made there from. (2) The money in the fund shall be deposited in the State Bank of India, the Meghalaya Co-operative Apex Bank Ltd., or any nationalised bank. (3) The Board may accept grants, subventions and loans from the Central or State government and other Institutions and, with previous approval of the State Government, borrow money from banks and from financial and other institutions. |
| Accounts and Audit | 8 | <ul style="list-style-type: none"> (1) The Board shall maintain the accounts in such form and manner as may by rules be prescribed. (2) The accounts of the Board shall be audited by the Controller and Auditor General of India and the audit report shall be forwarded to the State Government for action as it may deem necessary and for placing it before the State Legislature |
| Submission of annual Reports | 9 | <ul style="list-style-type: none"> (1) At the end of each financial year the Board shall prepare an Annual report on its activities during the year preceding and shall send a Report along with the financial statement to the State Government. |

		(2) The Report submitted under sub-section (1) shall be laid before the State Legislature with such comments as the State Government may deem fit to make
Financial Guarantee	10	When the Board borrows money from banks and from financial and other institutions for the purposes of this Act the State Government may guarantee, in such manner and subject to such conditions as it may think fit, for the repayment of the money borrowed and for any interest that may be due thereon.
Direction by the State Government	11	The State Government may from time to time issue directions in connection with the purposes of this Act and the Board shall comply with such direction.
Dissolution of the Board	12	If at any time the State Government is satisfied that the Board is unable to discharge or perform its functions and duties or that it is otherwise necessary in public interest to do so, it may by notification dissolve the board with effect from such date as it may specify and on such date as it may specify and on such dissolution- (a) All properties, funds, rights and liabilities of the Board shall vest in the State Government; and (b) The Chairperson, Vice-Chairperson and members of the Board shall accordingly cease to hold office.
Power to make rules	13	(1) The State Government may, by notification in the Official Gazette, make rules for carrying out the purposes of this Act (2) Without prejudice to the generally of the foregoing powers the rules may provide for- (a) The appointment, salaries and allowances and conditions of service of the Chief Executive Officer and of the Officers and staff of the Board; (b) The terms and conditions for advancing loans by the Board; (c) The form and manner in which the account and Bank borrowing are to be maintained and the budget estimates are to be prepared by the Board. (d) Matters to be included in the annual reports and the time the reports are to be submitted by the Board to the State Government; and (e) Any other matter which may by rules be prescribed. (1) The Board may, with previous sanction of the State Government by notification in the Official Gazette make regulations not inconsistent with the Act and the rules made there under for the purpose of giving effect to the provisions of this Act.

- (2) Without prejudice to the generally of the foregoing provisions the regulations may provide for-
- (a) The procedure and manner for holding meetings and conduct of business;
 - (b) Fixing the numbers of members required to form a quorum at a meeting;
 - (c) The power and duties of the Chairperson, the Vice-Chairperson and the Chief Executive Officer;
 - (d) The operation of the funds and bank accounts;
 - (e) The power for incurring expenditure by Officers of the Board;
 - (f) The manner of discharging loans and the general terms and conditions thereof;
 - (g) Recovery of loans;
 - (h) The registers and records to be maintained by the Board;
 - (i) The board criteria for implementing the provisions of the Act in the field; and
 - (j) Any other matter which may by regulations be prescribed.

THE MEGHALAYA ACT 7 OF 1997

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 7th May, 1997

Published in the Gazette of Meghalaya, Extra-ordinary issue,

Dated 7th May, 1997

THE MEGHALAYA TAXATION LAWS (AMENDMENT) ACT, 1997

1996

An

Act

Further to amend the Meghalaya Sales Tax Act, the Meghalaya Purchase Tax Act and the Meghalaya Finance (Sales Tax) Act.

Be it enacted by the Legislature of the State of Meghalaya in the Forty-eighth Year of the Republic of India as follows:-

Short title and Commencement	1	(1) This Act may be called the Meghalaya Taxation Laws (Amendment) Act, 1997. (2) It shall come into force at once
Amendment of Schedule III to Act XVII of 1947	2	In Schedule III to the Meghalaya Sales Tax Act (Assam Act XVII of 1947 as adapted and amended by Meghalaya) for items 5, the following shall be substituted, namely:- “5. Betelnuts (excluding supari and betelnuts for conversion into supari)”
Amendment of Schedule to Act XIX of 1967	3	In the Schedule to the Meghalaya Purchase Tax Act (Assam Act XIX of 1967 as adapted and amended by Meghalaya)- (i) For the figure and words “5 paise in the rupee” occurring in column 3 of the existing item 6, the figure and words “6 paise in the rupee” shall be substituted; (ii) after the existing item 11, the following new item 12 shall be added, namely- “12, Supari (dried betelnuts) 8 paise in the and betelnuts for rupee” Conversion into supari
Amendment of Schedule to Act XI of 1956	4	For the existing Schedule to the Meghalaya Finance (Sales Tax) Act (Assam Act XI of 1956 as adapted and amended by Meghalaya) the following new Schedule shall be substituted, namely-

“Schedule of Taxable Goods
(Section 3 (1))

Item No.	Description of Goods	Rates of Tax
<u>Vehicles including Motor Vehicles and accessories thereof</u>		
1	All varieties of tractors, bulldozers, excavators, earthmovers, power tillers and parts and accessories thereof	7 paise in the rupee
2	Bicycles including parts and accessories thereof	5 paise in the rupee
3	Tricycles, rickshaws and cycle combination and parts and accessories thereof	7 paise in the rupee
4	Motor cycles and motor cycle combinations, motor scooter, motorrettes, three wheelers and parts and accessories thereof	7 paise in the rupee
5	Motor vehicles including motor cars, Motor omnibuses, motor vans, motor truck, chassis of motor vehicles, bodies of motor vehicles and all varieties of trailers by whatever name known	3 paise in the rupee
6	Component parts of motor vehicles and other articles adapted for use generally as parts and accessories of motor vehicles and trailers	12 paise in the rupee
7	Perambulators and baby walkers	12 paise in the rupee
8	Tyres (including pneumatic tyres), flaps and tubes ordinarily used for motor vehicles and trailers whether or not such tyres, flaps and tubes are also used for other vehicles) and batteries.	7 paise in the rupee

BUILDING MATERIALS

9	(a) Iron and Steel as defined in clause (iv) of Section 14 of Central Sales Tax Act (Central Act 74 of 1956).	4 paise in the rupee
	(b) Non-ferrous metal, namely, zinc, lead used as coating materials in the manufacture of corrugated iron sheets.	7 paise
10	Collapsible gates, rolling shutters whether operated manually, mechanically or electrically and their parts and grill made of iron and steel	8 paise in the rupee
11	Lifts operated by electricity or hydraulic power	10 paise in the rupee
12	Bricks and tiles including hollow blocks and stone blocks	7 paise
13	Doors, windows, ventilations and other fixture made of woods, plastic, alloy, aluminium, iron or steel.	7 paise in the rupee

“Schedule of Taxable Goods
(Section 3 (1))

Item No.	Description of Goods	Rates of Tax
14	Floor tops, wall tops of all types not included in any other items of the Schedule including ceramic and glazed tiles, mosaic tiles, marble and granite slabs granite, marble and mosaic chips	10 paise in the rupee
15	Asbestos and acrylic sheets, plain or corrugated	7 paise in the rupee
16	Water Supply and sanitary fittings including pipes of any type used for the purpose.	8 paise in the rupee
17	Aluminium Sheets	7 paise in the rupee
18	Cement	12 paise in the rupee
19	White Cement	12 paise in the rupee

ELECTRONIC GOODS

20	Radio gramophones, radio cum tape recorders, other wireless reception instruments and apparatus, accumulators, amplifiers and parts and accessories thereof	8 paise in the rupee
21	Tape-recorders, Dictaphones and other similar apparatus, for recording sound and tapes of all description for use there with and parts and accessories thereof	12 paise in the rupee
22	Coloured television sets, video cassette recorders, video cassette players and other electronic goods and parts and accessories thereof	6 paise in the rupee
23	Black and White T.V sets, radio, computers, all varieties of computer software	4 paise in the rupee and
24	Sound transmitting equipments including telephones and parts thereof	12 paise in the rupee

CINEMATOGRAPHIC AND PHOTOGRAPHIC EQUIPMENTS

25	Cinematographic equipment including cameras, projectors and sound recording and reproducing equipments, lenses, films and parts and accessories thereof	12 paise in the rupee
26	Photographic and other cameras and enlargers, lenses, films and plates paper and cloth and other parts and accessories required for use therewith	12 paise in the rupee

“Schedule of Taxable Goods
(Section 3 (1))

Item No.	Description of Goods	Rates of Tax
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SURGICAL AND HOSPITAL EQUIPMENTS

27	X-ray, Ultra sound and scanning machines, other medical equipments and instruments and parts and accessories thereof	10 paise in the rupee
28	Hospital equipments of all types	7 paise in the rupee

MEDICINES

29	Ayurvedic, homeopathic and unani medicines which are sold in patent and in brand name.	4 paise in the rupee
30	All other medicines and drugs other than following:- (a) Anti-malaria drugs viz., quinine in powder form, quinine pills (but not sugar coated) quinine alkaloids, salts of cinchona and its alkaloids, salts of cinchona and its alkaloids, cinchona, fabrique and choloquinine group of drugs i.e Navaquine and compoquine whether in solution or in powder form or in tablets, paludrine and daraprim (b) APTI-Kala Azar drugs, viz, Stibamine and petamidine Isothionate (c) Vaccine, viz small pox vaccine, Cholera vaccine and T.A.B vaccine (d) Ayurvedic, homeopathic and Unani medicines except when sold in patent or brand name	7 paise in the rupee
31	Spiritious medicinal preparation under any pharmacopaedia containing more than 12 percent by volume of alcohol (but other than those which are declared by the State Governmetn by Notification in the Official Gazette to be not capable of causing intoxication)	20 paise in the rupee

HOUSE HOLD ARTICLES

32	Refrigerators, air coolers, air conditioning plants, geyser, washing machine and component parts thereof	10 paise in the rupee
33	Crockery, cutlery including knives, forks and spoons, articles made of glazed china porcelain for domestic used.	8 paise in the rupee
34	Carpets including durries	13 paise in the rupee
35	Gas Cylinder, stoves, burners and other accessories	7 paise in the rupee
36	Kitchenware and utensil coated with heat resistant used cooking as well serving except those items mentioned in sl. 33	10 paise in the rupee

“Schedule of Taxable Goods
(Section 3 (1))

Item No.	Description of Goods	Rates of Tax
37	Locks, padlocks and keys	8 paise in the rupee
38	Pressure cookers, grinders, mixers, and juicers and parts and accessories thereof	8 paise in the rupee
39	Petromax, stoves, cookers, lanterns and parts and accessories thereof but excluding Nutan stoves whether manufactured within or outside the State the thermal efficiency of which is 60 percent or above	8 paise in the rupee
40	Sewing machines, knitting machines and parts and accessories thereof	8 paise in the rupee
41	Torch lights and bulbs	8 paise in the rupee
42	Dry cell and dry cell batteries	8 paise in the rupee
43	Upholdstared furniture and furniture of all types made of bamboo, cane and plastic but excluding timber, aluminium iron and steel furniture	8 paise in the rupee
44	Iron and steel safes and almirahs	12 paise in the rupee
45	All types of furniture, sofa sets, dressing tables made of timber, aluminium iron and steel including racks and part thereof	12 paise in the rupee
46	Vacuum flasks of all kinds including thermowares	13 paise in the rupee

ELECTRICAL GOODS

47	All electrical goods, instruments, apparatus, appliances and all such articles the use of which cannot be had except with the application of electrical energy including fans, lighting bulbs, electrical earthenware and porcelain and all other accessories and component parts either sold as a whole or in part	11 paise in the rupee
48	Switch boards, ceiling roses, button link clips and other electrical fitting of a similar nature	11 paise in the rupee
49	Tinned, packed or bottled food, cake biscuits, confectioneries and provisions	8 paise in the rupee
50	Butter, Ghee, cream and cheese sold in sealed container	8 paise in the rupee
51	Dried fruits, bulbs (including onion and garlic) and plants	8 paise in the rupee
52	Baby food	4 paise in the rupee
53	Ice food including Ice cream	8 paise in the rupee
54	Tinned, bottled or packed milk food but excluding fresh milk	8 paise in the rupee
55	Spices in all forms including long, dalchini, ilashi	8 paise in the rupee
56	Scented supari, pan-masala and the like.	8 paise in the rupee

“Schedule of Taxable Goods
(Section 3 (1))

Item No.	Description of Goods	Rates of Tax
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MINERALS AND GAS

57	Industrial gases including oxygen, nitrogen, acetylene gas, burners and other equipments and accessories for use therewith including all kinds of welding electrodes, welding rods and wires	8 paise in the rupee
58	Goal gas and coal including calcined petroleum coke in all its forms but excluding charcoal	4 paise in the rupee

PRECIOUS METALS AND ORNAMENTS

59	Gold and Silver and articles made therefrom.	10 paise in the rupee
60	Articles made of rolled gold and imitation gold	8 paise in the rupee
61	Diamond, emeralds, rubies, real pearls and sapphires	12 paise in the rupee
62	Synthetic or artificial precious stones and pearls, artificial or cultured	8 paise in the rupee

COSMETICS, TOILETS GOODS AND DETERGENTS

63	Cosmetics and toilet goods requisite including scents, perfumes, snow, creams, powder, eye lashes	15 paise in the rupee
64	Lipsticks	12 paise in the rupee
65	Hair oil, toothpaste, tooth powder and tooth brushes	8 paise in the rupee
66	Hair dying materials and shampoo	8 paise in the rupee
67	Soaps of all varieties including toilet soaps, shaving soaps and soaps of any other description and detergents of all kinds	7 paise in the rupees
68	Shaving sets, razors, razor blades, shaving sticks, shaving creams, shaving brush and other accessories thereof	10 paise in the rupee
69	Sanitary towels, sanitary napkins and the like	8 paise in the rupee

“Schedule of Taxable Goods
(Section 3 (1))

Item No.	Description of Goods	Rates of Tax
MISCELLANEOUS		
70	Non-potable liquor, that is:- (a) Rectified spirit. (b) Denatured spirit (c) Methyl alcohol (d) Absolute alcohol (e) Any other alcohol which the State Government by Notification in the Official Gazette declared to be non-potable for the purpose of this entry	10 paise in the rupee
71	All arms including rifles, revolvers, pistols and ammunitions for the same	12 paise in the rupee
72	All clocks, time pieces and watches and parts thereof	12 paise in the rupee
73	All machinery and parts thereof including handloom and parts and accessories thereof	8 paise
74	All types of pump sets with electric motors	11 paise in the rupee
75	Articles made of sandal woods, ivory and other animal bones including articles inlaid with ivory	12 paise in the rupee
76	Agarbali or scented sticks	15 paise in the rupee
77	Articles made of fur and skins	10 paise in the rupee
78	Acrylic yarn, acrylic blended yarn polyester yarn, viscose yarn, polyester viscose blended yarn	12 paise in the rupee
79	Binoculars, telescopes, microscopes and such other similar goods	10 paise in the rupee
80	Cigarette cases and lighters	15 paise in the rupee
81	Bulbs and plants	8 paise in the rupee
82	Chemicals and citronella oils	8 paise in the rupee
83	Coir products	8 paise in the rupee
84	Dyes and colour including abir	8 paise in the rupee
85	Electroplated nickel, chromium or silver or german silver goods	12 paise in the rupee
86	Fire fighting equipments	8 paise in the rupee
87	Articles made of bone china	12 paise in the rupee
88	Fireworks including coloured matches	12 paise in the rupee
89	Furnace oil (except when sold to public utility undertaking)	8 paise in the rupee
90	Articles made of brass	8 paise in the rupee
91	Lottery tickets	15 paise in the rupee
92	Fountain pens, ball point pen, stylegraph pens and propeller pencils and components and accessories of such pens and pencils	7 paise in the rupee
93	Laminated sheets like sunmica, fornica, decolam etc	12 paise in the rupee

“Schedule of Taxable Goods
(Section 3 (1))

Item No.	Description of Goods	Rates of Tax
94	Matches	7 paise in the rupee
95	Pesticides including insecticides fungicides, herbicides, rodenticides etc	6 paise in the rupee
96	Polythene granules, polythene sheets wrappers and bags	7 paise in the rupee
97	Plastic and other foam rubber product and similar other articles made wholly or party of artificial or synthetic resin	12 paise in the rupee
98	Paints, colours, lacquet and vamisheds including glue, polish, turpentine, thinners, putty, enamels, and indigo.	10 paise in the rupee
99	Brushes, sand paper, and other abrasive by whatever name known	8 paise in the rupee
100	Presstressed concrete poles	8 paise in the rupee
101	Plywood including hard board cardboard and straw board and similar other boards	8 paise in the rupee
102	Pipes and tubes of all kinds including hume pipes and their fittings	8 paise in the rupee
103	Rubber and synthetic rubber products	8 paise in the rupee
104	Stainless steel sheets and stainless steel products	13 paise in the rupee
105	Shoe polish, shoe creams and shoe brushes	8 paise in the rupee
106	Spectacles, sun glasses, goggles, lenses including contact lenses and frames including parts and accessories thereof	8 paise in the rupee
107	Solvent oils, transformers oils and coolants	8 paise in the rupee
108	Typewriters, tabulating machines, calculating machines, photocopying and duplicating machines and parts thereof	10 paise in the rupee
109	Weighing machines of all kinds	8 paise in the rupee
110	Onion and garlic	6 paise in the rupee
111	All kinds of footwears, including chappals made of leathers, plastic synthetic or moulded materials	10 paise in the rupee
112	Weights and measures	8 paise in the rupee
113	Leather goods of all varieties	10 paise in the rupee
114	All kinds of suitcases, brief cases made of plastic; nylon, leather or moulded materials excluding steel trunk	10 paise in the rupee
115	All kinds of plastic, celluloid, Bakelite or moulded articles	10 paise in the rupee
116	Umbrella cloth, Umbrellas and parts and accessories thereof	8 paise in the rupee
117	Gur and molasses	8 paise in the rupee

“Schedule of Taxable Goods
(Section 3 (1))

Item No.	Description of Goods	Rates of Tax
118	Tea, that is to say, any one of the forms of tea in which it is sold but excluding the tea beverages	8 paise in the rupee
119	Woven fabric of silk or of silk waste	8 paise in the rupee
120	Crockery and articles made of bone china	12 paise in the rupee
121	Ladies hand bags and other types of vanity bags	12 paise in the rupee
122	Vegetables oils both edible and non-edible including vanaspati or vegetables ghee but excluding mustard oil, rape seed oil and admixture of mustard and rape seed oil	7 paise in the rupee
123	Glass ware, bottles and plates, globes, glass parts of lamps, sheets and plates photo and other frames and mirrors	8 paise in the rupee
124	Linoleum and similar other floor coverings	10 paise in the rupee

MEGHALAYA ORDINANCE OF 1997

**Promulgated by the Governor on 21st December, 1997. Published
in the Extra-Ordinary issue of the Gazette of Meghalaya, dated 23rd December, 1997**

The Meghalaya Board of School Education (Amendment)

Ordinance 1997

An

Ordinance

To amend the Meghalaya Board of School Education Act, 1973.

Whereas the Legislature Assembly of Meghalaya is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action.

Now, therefore, in exercise of the powers conferred by clause (1) of article 213 of the Constitution, the Governor of Meghalaya hereby promulgated in the Forty eight Year of the Republic of India the following ordinance, namely:-

- | | | |
|--|---|---|
| Short title and commencement | 1 | (1) This Ordinance may be called the Meghalaya Board of School Education (Amendment) Ordinance, 1997
(2) It shall come into force at once |
| Amendment of section 4 of Act 10 of 1973 | 2 | For section 4 of the Meghalaya Board of School Education Act, 1973, the following shall be substituted, namely:-
(1) "The Board shall consist of the following members, namely:-
Ex-Officio Members:-
(i) Secretary to the Government of Meghalaya, Education Department as Chairman;
Explanation- The term 'Secretary' includes the Additional Secretary, the Commissioner and Secretary and the Principal Secretary.
(ii) Director of Higher and Technical Education, Meghalaya;
(iii) Director of Elementary and Mass Education, Meghalaya;
(iv) Director of Education Research Training, Meghalaya;
(v) Director of Industries, Meghalaya;
(vi) Director of Agriculture, Meghalaya;
(vii) Director of Health Services, Meghalaya;
(viii) One representative from NEHU;
(ix) Secretary of the Board to be appointed by Government, Members to be nominated Government:-
(x) A principal of one of the Teachers' Training Institutes;
(xi) A Headmaster of one of the Upper Primary Schools; |

- (xii) A Headmaster of one of the Secondary Schools
- (xiii) A Principal of one of the Higher Secondary Schools;
- (xiv) A Principal of one of the Degree Colleges;
- (xv) One of the Inspectors of Schools; and
- (xvi) Five teachers drawn from Colleges, higher Secondary Schools and Primary Schools whom at least two are women.

“(2) The Board may if it considers necessary, invite not more than two persons from among the distinguished educationists for dealing with any matter before it”.